IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 23
(IB)-1045(ND)2020

IN THE MATTER OF:

M/s. Rhydburg Pharmaceuticals Ltd. ... Applicant/Petitioner

Versus

M/s. Sanyog Healthcare Limited ... Respondent

Under Section: 9 of IBC, 2016

Order delivered on 01.12.2020

CORAM:
SHRI. ABNI RANJAN KUMAR SINHA, HON'BLE MEMBER (J)

SHRI. L. N. GUPTA, HON'BLE MEMBER (T)

PRESENTS:

Mr. Nikhil Jain, Advocate for Petitioner

ORDER

Mr. Nikhil Jain for the petitioner and Mr. Siddhant Chauhan for the Respondent have appeared. On the request of the counsel for respondent, 2 weeks' time is granted to file the reply.

Respondent is directed to file the reply within 2 weeks from today by serving advance copy upon the petitioner's counsel. Thereafter, the petitioner is directed to file the rejoinder, if any, within a week from the date of receipt of the reply.

List the matter on 5th January 2021.

-Sd-

(L.N. GUPTA)
MEMBER (T)

-S.d-

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)